

ITEM NO.1501
(FOR JUDGMENT)

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).24173-24174/2019

(Arising out of impugned final judgment and order dated 03-01-2019 in ACA No. 151/2018 29-03-2019 in ACA No. 151/2018 passed by the High Court Of Judicature At Allahabad)

CENTRAL ORGANISATION FOR RAILWAY ELECTRIFICATION Petitioner(s)

VERSUS

M/S ECI SPIC SMO MCML (JV) A JOINT VENTURE COMPANY Respondent(s)

Date : 17-12-2019 These petitions were called on for pronouncement of judgment today.

For Petitioner(s) Mr. A.N.S. Nadkarni, ASG
Ms. Priyanka Das, Adv.
Mr. Raj Bahadur Yadav, AOR
Mr. S.S. Rebello, Adv.
Ms. Rashmi Malhotra, Adv.
Mr. Sunil Upadhyay, Adv.
Mr. Jitin Singhal, Adv.

For Respondent(s) Mr. Sridhar Potaraju, AOR
Ms. Shiwani Tushir, Adv.
Ms. Shwata Parihar, Adv.
Ms. H. Usha Sri, Adv.
Mr. Tulasi Vishnu Menon, Adv.

Hon'ble Mrs. Justice R. Banumathi pronounced the judgment of the Bench comprising Her Ladyship, Hon'ble Mr. Justice A.S. Bopanna and Hon'ble Mr. Justice Hrishikesh Roy.

Leave granted.

In terms of the signed Reportable Judgment, these appeals are allowed.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)
COURT MASTER

(SANTOSH KUMAR)
BRANCH OFFICER

(Signed Reportable Judgment is placed on the file)